

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 127 OF 2019 &
IA NO. 540 OF 2019

Dated: 23rd April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Madurai Power Corporation Pvt. Ltd. ... Appellant(s)
Vs. Respondent(s)
Tamil Nadu Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s): Mr. M.G. Ramachandran, Sr. Adv.
Mr. Anand K. Ganesan

Counsel for the Respondent(s): Mr. Sethu Ramalingam for R-1

Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. S. Vallinayagam
Mr. Geet Ahuja
Ms. S. Amali for R-2

ORDER

Admit.

The learned counsel for the 1st Respondent and learned senior counsel for the 2nd Respondent pray for two weeks' time to file their reply.

The learned senior counsel for the Appellant also prays for one week time thereafter to file his rejoinder to the reply to be filed by the counsel for the Respondent Nos. 1 and 2.

Submissions of the learned senior counsel for the Appellant, counsel for the 1st Respondent and learned senior counsel for the 2nd Respondent, as stated supra, are placed on record.

The counsel for the Respondent Nos. 1 and 2 are permitted to file their reply on or before 06.05.2019, after duly serving copy to the senior counsel for the Appellant. Thereafter, senior counsel for the Appellant is permitted to file rejoinder to the reply filed by the counsel for the Respondent Nos. 1 and 2 on or

before 13.05.2019, after duly serving copy to the counsel for the Respondent Nos. 1 and 2.

List the matter on **15.05.2019** as agreed by the counsels for the Appellant and the Respondent Nos. 1 and 2.

Liberty has been reserved to the Appellant and the Respondents to move the interim application for consideration, if need arises.

(Ravindra Kumar Verma)
Technical Member
vt/kt

(Justice N. K. Patil)
Judicial Member